

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex(BDA),
Indiranagar,
Bangalore - 560 038

Dated : 9/1/87

Application No. 1413 /86(T)

W.P. No 211 / 85

Applicant

Jayaprata Naidu

To

1. Shri NR Naik, Advocate,
49, 6th Cross, 7th Main, III Block, M
T.Nagar, Bangalore.
2. Chief Security Officer, Southern Railway, Railway Protection Force,
Madras Beach, Madras-1.
3. The Dy. Chief Security Officer, Southern Railway, Railway Protection Force,
Madras Beach, Madras-1.
4. The Security Officer, Railway Protection Force, Bangalore Division,
Bangalore.
5. The Assistant Security Officer, Railway Protection Force,
Bangalore Division, Bangalore City Railway Station, Bangalore.
6. Sh AN Venugopal, Advocate, 12, II Floor, SSB Mutt Buildings, Tank Bund Road,
Gandhimagar, Bangalore-560 009.

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH IN

APPLICATION NO. 1413/86(T)

Please find enclosed herewith the copy of the Order/~~XXXXXXXXXXXX~~
passed by this Tribunal in the above said Application on 5-12-1986.

Encl : as above.

H. H. H.
SECTION OFFICER
(JUDICIAL)

Approved
1/21
Balu*

O/C. Smt. S. Venkatesw.
pl. Visnebaw.e.
R

IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE

STG

(contd)

A. No. 1413/86 CT
(CWT No. 211/85)

Orders of Tribunal

This is a transferred application received from the High Court of Karnataka. When the case was called out, none appeared for the applicant. We have, therefore, proceeded with the matter with the help of Shri A.N. Venugopal, learned counsel for the respondents. Shri Venugopal points out that by Act 16 of 1985, the RPF Act has been amended. By this amendment, the Railway Protection Force has been constituted as an armed force of the Union. Under section 2(a) of the Administrative Tribunals Act, 1985, service matters pertaining to members of an armed force of the Union are excluded from the purview of the said Act and therefore do not fall within the jurisdiction of this Tribunal.

In view of the above, we direct the Registrar of this Tribunal to re-transfer the matter to the High Court of Karnataka for disposal.



Ch. Ramakrishna Rao
Member (J)
5.12.86

P. Srinivasan
(P. Srinivasan)
Member (A)
5.12.86

— True Copy —

12/12/86
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE